

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(S)(CRIMINAL) NO(S). 234/2020

RAJUBALA DAS

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 160105/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 70950/2021 - CLARIFICATION/DIRECTION AND IA No. 160122/2024 - INTERVENTION/IMPLEADMENT AND IA NO.202498/2024 - FOR DIRECTIONS)

Date : 04-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Kamran Khwaja, Adv.
M/S. Kings And Alliance LLP, AOR

For Respondent(s) Mr. K M Nataraj, A.S.G.
Mr. Kanu Agrawal, Adv.
Mr. Vatsal Joshi, Adv.
Mrs. Swati Ghirdiyal, Adv.
Mr. Balaji Srinivasan, Adv.
Mr. Akshay Amritanshu, Adv.
Ms. Sweksha, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Dr. Aditya Sondhi, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Ms. Rupali Samuel, Adv.
Mr. M Shaz Khan, Adv.
Mr. Anubhav Kumar, Adv.
Mr. Sudhanshu Tewari, Adv.
Mr. Rafid Akhter, Adv.
Mr. Hemant Karnany, Adv.
Mr. Shariq Ahmed, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have perused the affidavit of compliance dated 3rd October, 2024 filed on behalf of the State of Assam pursuant to the order dated 9th September, 2024 in response to the report of the Assam State Legal Services Authority.

We direct the Secretary of the Assam State Legal Services Authority to cause inspection to be made of the facilities in the Transit Camp for the purposes of verifying whether the claim made by the State Government in the affidavit of Shri Ranadip Dam, Joint Secretary, General Administration Department, Government of Assam, is correct. The Secretary of the Assam State Legal Services Authority shall nominate appropriate officers to make periodical visits to the Transit Camp without prior notice to the concerned Authorities for the purposes of verifying the cleanliness, hygiene, quality of food, etc. in the Transit Camp.

The learned counsel appearing for the State Government will provide a copy of the compliance affidavit dated 3rd October, 2024 filed by Shri Ranadip Dam, Joint Secretary, General Administration Department, Government of Assam, to the Secretary of the Assam State Legal Services Authority.

A further report shall be filed by the Secretary of the Assam State Legal Services Authority within a period of one month from today.

We are informed that the State of Assam has filed an affidavit. However, Union of India has not filed an affidavit. We extend the time granted to the Union of India till 25th October, 2024.

List on 4th November, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)